

File No. 3(16)2016/Info/Enf/FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory Authority established under the Food Safety & Standards Act, 2006)  
(Regulatory Compliance Division)  
FDA Bhavan, Kotla Road, New Delhi-110 002

Dated, the 21<sup>st</sup> Dec, 2017

**Subject: Direction under Section 16(5) of Food safety and Standards Act, 2006 regarding further extension of time period for the compliance of Notification F.No. P.15025/93/2011-PFA/FSSAI dated 2<sup>nd</sup> Dec, 2016 and order No. 1322/ Caffeinated Beverages/IBA/Reg/FSSAI-2017 dated 15<sup>th</sup> June, 2017 relating to standards for caffeinated Beverages.**

Reference is drawn to notification No. P.15025/93/2011-PFA/FSSAI dated 2<sup>nd</sup> Dec, 2016 published in the Official Gazette of India prescribing standards for caffeinated Beverages. As per this notification, a transition period of six months i.e upto 1<sup>st</sup> July, 2017 was given to the food Business Operators to comply with these regulations. Further, an extension vide this Office Order No. 1322/Caffeinated Beverages/IBA/Reg/FSSAI-2017 dated 15<sup>th</sup> June, 2017 was given till 31<sup>st</sup> Dec, 2017 to exhaust the existing stock of caffeinated beverages manufactured domestically or imported in accordance with the requirements specified vide Food Authority's approval before 30<sup>th</sup> June, 2017.

2. Representations have been received from various stakeholders requesting for further extension of time for enforcement of the said regulation as products manufactured and imported in compliance with the draft regulations are still available in the market and will continue to be fit for sale till the period of expiry of the product.

3. After due consideration, it has been decided to extend the time line for the compliance of order No. 1322/Caffeinated Beverages/IBA/Reg/FSSAI-2017 dated 15<sup>th</sup> June, 2017 for a further period of six months i.e. upto 30<sup>th</sup> June, 2018. This is the last extension in this regard.

4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of Food Safety and Standards Act, 2006.

  
(Garima Singh)

Director (Regulatory Compliance)

To

1. All Food Safety commissioners
2. All Authorized Officers, FSSAI
3. All Designated Officers
4. All concerned stakeholders

Copy to information to:

1. PPs to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All directors, FSSAI